

**LOK SABHA**

**UNSTARRED QUESTION NO. 58**

**TO BE ANSWERED ON 30.11.2015**

**COMPENSATION PACKAGE ANNOUNCED BY GAIL**

**58. SHRI K. ASHOK KUMAR:**

Will the **Minister of PETROLEUM AND NATURAL GAS** be pleased to state:

पेट्रोलियम और प्राकृतिक गैस मंत्री

- (a) whether the Gas Authority of India Limited (GAIL) has announced compensation package for the people living in the areas where the LNG pipeline is being laid;
- (b) if so, the details thereof;
- (c) whether the GAIL proposes to construct more underground LNG pipeline in the country; and
- (d) if so, the details thereof and the reasons therefor?

**ANSWER**

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)  
(श्रीधर्मेंद्र प्रधान)

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF  
PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)**

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(a) & (b): GAIL is transporting Natural Gas by laying the pipeline by acquiring "Right of Use (RoU)" under "Petroleum & Mineral Pipeline Act (P&MP Act), 1962". As per the provisions of the Act, the ownership of land remains with the land owner and subsequent to completion of laying of pipeline, land is restored back to its original condition and handed to the respective land owner. Further, compensation is paid to the respective land owner by the entity authorized for laying of pipeline on account of following:

- (i) land compensation @ 10% of prevalent market value of land for using the land for laying pipeline.
- (ii) Crop compensation for the crops damaged during construction (actual/presumptive).

- (iii) Compensation for trees felled for construction works.
- (iv) Compensation for miscellaneous/incidental damages.

(c) & (d): At present, natural gas is not transported in liquefied form through pipelines.

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